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THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH ALLAHABAD

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Original Application No.63 of 1994.

Chandra Bhan ... ... Applicant

Vs.

Union of India and others ... Respondents

HON'BLE MR MAHARAJDIN, MEMBER(J)

The applicant has approached this Tribunal seeking the relief for compassionate appointment.

The father of the applicant late Darab Singh was Class IV employee and was working since 1961 as a permanent employee in C.B.D. Agra. Shri Darab Singh died on 02-02-92 while he was in service leaving behind his widow Barfi Devi and six children. It is stated that the elder son Har Prasad has submitted an affidavit that he does not need any employment (Annexure 3-B). The widow is also not seeking employment on compassionate ground as would appear from the affidavit filed by her (Annexure 3-A).

The second son of the deceased employee Chandrabhan <sup>had 2</sup> who is seeking the employment on compassionate ground ~~He~~ submitted an application (Annexure -5) seeking employment on compassionate ground. The application is said to have been submitted on 23-09-92 but the same has not been replied so far. Learned counsel for the applicant has urged that the case may be disposed of at admission stage with the direction to the respondents to dispose of the application of the applicant.

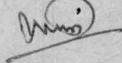
The application of the applicant is accordingly disposed of at admission stage with the direction to the

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respondents to dispose of the application of the applicant (Annexure A-5) as per Rules <sup>and</sup> by speaking order within a period of ~~three~~ months from the date of communication of this order.



MEMBER-J

DATED: Allahabad, January 20, 1994.  
(VKS PS)

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